

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 2073
ANSWERED ON 05.08.2026

CHILD CARE INSTITUTIONS

2073. SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of Women and Child Development be pleased to state:

- (a) the number of orphaned or abandoned children in the country;
- (b) number of children in Child Care Institutions;
- (c) the number of Child Care Institutions inspected during the last five years;
- (d) the frequency of such inspections;
- (e) the number found in violation of prescribed norms; and
- (f) the action taken thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) to (f): The Ministry of Women and Child Development is the nodal Ministry for the administration of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) which is the primary legislation for ensuring safety, security, dignity and well-being of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment, rehabilitation and social re-integration and is implemented by all the States and Union Territories. The Act creates statutory structures at the State and District levels which include State Child Protection Society, Child Welfare Committees, Juvenile Justice Boards, District Child Protection Units. It also provides for establishment of Child Care Institutions (CCIs).

Under the JJ Act 2015, the Child Welfare Committees (CWCs) have been empowered to take decisions with regard to the children in need of care and protection including orphaned, abandoned and surrendered children. They are also mandated to monitor the functioning of the Child Care Institutions (CCIs). Similarly, the Juvenile Justice Boards (JJBs) are empowered to take decisions regarding the welfare of children in conflict with law. The Act defines standards of care and protection to secure the best interest of children living in CCIs and aims to provide

family environment through non-institutional care services which includes sponsorship, foster care and aftercare.

This Ministry is implementing Centrally Sponsored Scheme namely 'Mission Vatsalya' through the State Governments and Union Territory Administrations on pre-defined cost sharing basis between the Centre and the State Governments to deliver various services for children in difficult circumstances, which include both institutional and non-institutional care services.

Under Section 54 of the JJ Act, 2015, the State Governments and Union Territory Administrations appoint Inspection Committees to assess the basic facilities and infrastructure of the Institutions for maintaining their standards. Also, Sections 32 to 34 of JJ Act, 2015 mention the procedure for mandatory reporting including offence for non-reporting and penalty.

The JJ Act, 2015 and Rules made thereunder provide for inspection of Child Care Institutions by State Level Inspection Committee and District Level Inspection Committee. The District Level Inspection Committee is constituted by the District Magistrate with Additional District Magistrate as Chairperson. The District Level Inspection Committee inspects all CCIs in the district and submits the report of the findings to the District Magistrate or the State Government for improvement and development of CCIs in accordance with the provisions of the JJ Act, 2015 and Rules made thereunder. The District Magistrate being the focal point in the district for implementation of the Act, takes follow up action on the report of inspection committees and ensures that corrective measures are taken in a time bound manner.

The number of children residing in Child Care Institutions (CCIs) funded under Mission Vatsalya Scheme including orphans, single-parent/abandoned children State and UT-wise during FY 2025-26 is at **Annexure**.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (f) OF THE RAJYA SABHA UNSTARRED QUESTION NO.2073 FOR ANSWER ON 05.08.2026 BY SHRI MOHAMMED NADIMUL HAQUE REGARDING CHILD CARE INSTITUTIONS

STATE AND UT WISE CHILDREN RESIDING IN CHILD CARE INSTITUTIONS (CCIs) FUNDED UNDER MISSION VATSALYA SCHEME INCLUDING ORPHANS, SINGLE-PARENT/ABANDONED CHILDREN DURING FY 2025-26

S. No.	State and UT	Total Children in CCIs During FY 2025-26
1	Andhra Pradesh	2284
2	Arunachal Pradesh	222
3	Assam	2036
4	Bihar	3228
5	Chhattisgarh	1714
6	Goa	405
7	Gujarat	2987
8	Haryana	960
9	Himachal Pradesh	1312
10	Jammu and Kashmir	1870
11	Jharkhand	1765
12	Karnataka	2853
13	Kerala	1370
14	Madhya Pradesh	2392
15	Maharashtra	4185
16	Manipur	2555
17	Meghalaya	993
18	Mizoram	1742
19	Nagaland	663
20	Odisha	7311
21	Punjab	543

22	Rajasthan	4629
23	Sikkim	725
24	Tamil Nadu	11217
25	Telangana	2465
26	Tripura	1235
27	Uttar Pradesh	5125
28	Uttarakhand	909
29	West Bengal	7725
30	Andaman & Nicobar	264
31	Chandigarh	370
32	Dadra & Nagar Haveli and Daman & Diu	58
33	Ladakh	96
34	Lakshadweep	0
35	Delhi	1630
36	Puducherry	673
